

allotted to the Maharashtra State for the months of November and December, 1967 and the actual supplies during these months;

(b) whether it is a fact that there was shortage of Kerosene oil in the State during these months and several villages, towns and cities could not get Kerosene oil; and

(c) if so, whether Government propose to increase the quota of Kerosene oil for Maharashtra State?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a)

(Figures in Tonnes)

November 67		December 67		January 68	
Quota	Actuals	Quota	Actuals	Quota	Actuals
44,700	2,313	44,700	42,049	44,700	46,563

(b) Some cases of shortage of Kerosene were reported.

(c) The question of increasing the Kerosene allocation is under consideration.

#### Overdraft by States

1127. SHRI S. K. SAMBANDHAN: SHRI C. C. DESAI: SHRI N. K. SOMANI: SHRI S. K. TAPURIAH:

Will the Minister of FINANCE be pleased to state:

(a) whether the States have cleared their overdrafts as on the 31st December, 1967; and

(b) if not, the names of the States and the extent to which they have overdrawn on that date?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). The Governments of Andhra Pradesh, Bihar, Madhya Pradesh, Madras, Mysore, Orissa and Rajasthan were in overdraft with the Reserve Bank of India on 29th December, 1967 (30th and 31st December, 1967 being holidays) as

follows:—

(In Rs. crores)

1. Andhra Pradesh	1.84
2. Bihar	13.88
3. Madhya Pradesh	6.87
4. Madras	8.74
5. Mysore	0.43
6. Orissa	6.24
7. Rajasthan	4.94

Total: 42.94

#### Terms and Conditions of L.I.C. Loans

1128. SHRI S. K. SAMBANDHAN: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1591 on the 23rd November, 1967 and state:

(a) whether information regarding the terms and conditions of the Life Insurance Corporation for giving loans to companies has since been received;

(b) if so, the details regarding the types of loans to companies; and

(c) the names of companies and the amount of loans sanctioned during the years 1965, 1966 and 1967?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) Yes, Sir.

(b) A statement is attached.

(c) It is not in public interest to disclose the names of companies to whom loans have been given by the L.I.C. The loans sanctioned to companies during 1965-66 and 1966-67 as well as the total amount disbursed during these two years are given in the attached statement.

(b) (A) *For Industrial purposes:*

The principal terms are as under:—

*Interest:* 9 per cent per annum payable half-yearly subject to a rebate of 1 per cent p.a. for prompt payment of instalment of principal and interest on the due dates.